

Central Administrative Tribunal
Principal Bench

O.A. No.2037/2004

New Delhi this the 1st day of February, 1005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Ms. Sujata Rawat,
R/o H.No.320, Sector-9,
R.K. Puram, New Delhi-110022.

-Applicant

(Applicant present in person)

Versus

1. The Director General, Doordarshan,
Mandi House, New Delhi-110001.
2. The Director, Central Production Centre,
Doordarshan, Khel Gaon, New Delhi-110049.

-Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

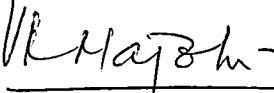
Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Although respondents have not filed reply, learned counsel of respondents stated at the Bar that Annexure-A dated 20.7.2004 impugned herein, which was a post-decisional order has been withdrawn by the respondents. Applicant has accepted before us that she has received a copy of the orders of the respondents withdrawing Annexure-A. As such, the grievance of the applicant is redressed. Learned counsel of respondents stated that respondents would now proceed in the matter afresh; in case they do so, that will be a fresh cause of action. OA has been rendered infructuous and is dismissed as having become infructuous.


(Shanker Raju)

Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

1.2.05